427. [Transferred to the Hth May, 1978]

Publication of Laotian Ramayana by ICCR

428. DR. LOKESH CHANDRA: Will the Minister of EXTERNAL AF FAIRS be pleased to state:

(a) whether it is a fact that the Indian Council for Cultural Relations have published the Laotian Ramayana;

(b) if so, what is the number of copies of the same still in stock; and

(c) whether it is a priced publication and sold to scholars and academic institutions only?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE); (a) Yes, Sir. A Lao Ramayana was published for the ICCR by the Embassy of India, Latis, in 1973.

(b) and (c) 1700 copies were printed, out of which 1000 were for free distribution and 700 for sale in Laos and abroad, to scholars or academic institutions interested in such work. The distribution and sale of this pub lication is being handled directly by the Embassy of India, Laos.

P & T Building in Bolangir

429. SHRI NARASINGHA PRASAD NANDA: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether there is any proposal under Government's consideration to construct P & T buildings in the Bolangir district of Orissa; and

(b) if so, what are the details in this regard?

THE	MIN	ISTER	OF	STATE	E IN
THE	MINI	STRY	OF	COM	MUNI
CATION	NS I	(SHRI	NAR	HARI	PRA
SAD SU	KHDE	EO		SAD:	(a)
Yes, Sir					

(b) The proposals under considera tion for construction works during 1978-83.are:—

to Questions

(i) Construction of some staff quarters.

(ii) Construction of building for the Telecom, requirements to house Departmental Telegraph Office, Telephone Exchange, Trunk Exchange and Carrier.

(iii) Construction of a building t0 accommodate Head Post Office.

Prosecution cases against managements of Coal Mines

430. SHRI KALYAN ROY:

SHRI JAHARLAL BANER-JEE:

SHR1 BIR CHANDRA DEB BURMAN;

Will the Minister of PARLIAMENTARY AFFAIRS AND LABOUR be pleased to refer to the reply to Un-starred Question 389 given in the Rajya Sabha on the 3rd March, 1978 and state.:

(a) what is the progress of prosecu tion cases for fatal accidents launch ed against managements, agents and managers of various coal mines un der the Coal India Limited;

(b) what are the charges against each of them;

(c) what steps Government have taken to expedite these cases;

(d) what are the reasons for the delay in finalising these cases;

(e) whether Government have recommended to the concerned managements to take action against these officers and if so, with what results; and

(f) if not, what are the reasons therefor?